

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Advisory Council of the Delhi Development Authority for a term of four years, subject to the other provisions of the said Act, vice Shri Jagannath Phadia resigned."

The motion was adopted.

MR. SPEAKER: Now we adjourn and meet at 2.00 P.M.

12.10 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha then re-assembled after Lunch at Seven Minutes Past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि उच्चतम न्यायालय के न्यायाधीश (सेवा की शर्तों) अधिनियम, 1958 में संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958."

*Published in Gazette of India Extraordinary, Part II, section 3, dated 28-11-58.

**Introduced with the recommendation of the President.

The motion was adopted.

श्री विद्याचरण शुक्ल : मैं विधेयक को पेश करता हूँ ।

14.07-½ hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF INDIAN RAILWAYS (AMENDMENT) ORDINANCE AND INDIAN RAILWAYS (AMENDMENT) BILL

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, मैं प्रस्ताव पेश करने के पहले एक निवेदन करना चाहता हूँ । प्राय प्राईट-वेपरपर देखेंगे कि मेरे प्रस्ताव और इस विधेयक पर बहस एक साथ रखी गई है । लेकिन इस विधेयक पर मेरा एक संशोधन भी है, मैंने रूल 109 के अन्तर्गत एक मोशन भी दिया है—

"That the debate on the Indian Railways (Amendment) Bill be adjourned."

MR. DEPUTY SPEAKER: He can do that later on, after the Minister has moved the motion. Now he will speak on the resolution.

श्री जार्ज फरनेन्डीज : उपाध्यक्ष महोदय- मैं नियमों को लेकर आपका मार्गदर्शन चाहता हूँ । यह प्रश्न इस तरह से भ्राम्य है कि एक तरफ तो प्राईटनेन्स है जिसकी डिसएप्रवल पर मेरा प्रस्ताव है, दूसरी तरफ विधेयक है, जिस पर बहस होनी है, इस पर मेरा मोशन है कि इस बहस को एडजर्न किया जाए, यह मैंने रूल 109 में किया है, जो कि मेरे प्रस्ताव पर लागू नहीं होता है ।

SHRI R. D. BHANDARE (Bombay Central): You can appreciate the difficulty. This resolution seeks to disapprove of the ordinance. The hon. Member would like to condemn the